

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.1670/96
M.A.1606/96

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New Delhi this the 4th Day of November, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

1. Dr Sanjeev Sahai, MBBS
R/o Old Resident Hostel,
Jr Resident Neurosurgery,
G.B. Pant Hospital, New Delhi.
2. Dr Sharad Gupta, MBBS
R/o Old Resident Hostel,
Junior Resident Neurosurgery,
G.B. Pant Hospital, New Delhi.
3. Dr Sanjay Sarkar, MBBS
R/o New Resident Hostel,
Junior Resident in Blood Bank in
GB Pant Hospital, New Delhi.
4. Dr Raj Kamal, MBBS
R/o 3/378 Rui Ki Mandi, Shahganj,
AGRA-282010.
Jr Resident Radiology in GB Pant
Hospital.
5. Dr Mukesh Singh, MBBS
R/o D-134, Sector 9
New Vijay Nagar, Ghaziabad.
Jr Resident Microbiology in
GB Pant Hospital, New Delhi. ... Applicant

(By Advocate : Shri B.S. Jain)

VERSUS

GOVT OF NCT OF DELHI, THROUGH

1. Chief Secretary Respd.No.1
5-Sham Nath Road,
Delhi-54.
2. Director/M.S. Respd.No.2
G.B. Pant Hospital,
New Delhi.
3. UNION OF INDIA, THROUGH
Ministry of Heal & Family Welfare, Resp-3
Nirman Bhavan, New Delhi.
4. Medical Supdt. Deen Dayal Resp No.4
Upadhaya Hospital, Hari Nagar,
New Delhi.
5. Medical Supdt. Resp No.5
Guru Teg Bahadur Hospital,
Shahdra, Delhi.

(By Advocate : Shri Raj Singh)

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(11)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

Heard.

2. We note the assurance given by respondents counsel Shri Raj Singh at the Bar that 4 out of the 5 applicants who were selected as first year Junior residents in April, 1996 would be allowed to continue as such, for the required tenure as prescribed under the Residency Scheme circulated vide Health Ministry's letter dated 5.6.92 (Annexure A-2).

3. In regard to the fifth applicant Dr Raj Kamal, we are informed that he was also selected and worked uptill 31st July, 1996. His counsel ~~counsel~~ Shri BS Jain states that the applicant was willing to continue as Junior Resident but was not allowed to do so, while respondents counsel Shri Raj Singh has invited our attention to Para 2 of respondents reply wherein it has been stated that he was offered Radiology speciality where a post was available but he refused to join. This contention is disputed by Shri Jain.

4. In regard to applicant Dr Raj Kamal, respondents counsel Shri Raj Singh has no objection to a direction being issued that in the event that vacancies are available, in the

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relevant speciality, he should be allowed to
rejoin and complete tenure as prescribed under
the Residency Scheme.

(12)

5. We direct accordingly and dispose of this
O.A. in terms of the direction so given. No
costs.

A. Vedavalli
(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

SSS